

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1662
ANSWERED ON:04.12.2012
FLOUR MILLS
Hussain Shri Syed Shahnawaz

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of roller flour mills registered with the Food Corporation of India (FCI) in Delhi and the number out of them getting wheat from the FCI alongwith the price and the average quantity disbursed per week during each of the last three years and the current year, State-wise;
- (b) the rates at which wheat was provided to these mills along with the market price of such wheat prevailing at that time;
- (c) whether the FCI has imposed certain conditions including furnishing of pollution certificate for providing wheat at cheap rate to the mills after the initiation of bids during December, 2009;
- (d) if so, the details thereof indicating the number of mills rendered ineligible as a result thereof; and
- (e) the likely impact of the move on the consumers?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) The procedure of empanelment of Roller Flour Mills etc. has been started from 1.12.2009. At present 56 Roller Flour Mills are empanelled with FCI in Delhi. Wheat under Open Market Sale Scheme (Domestic) [OMSS (D)] is sold to these buyers only in Delhi and not in other States. Details of wheat sold through tender in Delhi in 2009-10, 2010-11 and 2012-13 are at annexure-1, II, III & IV respectively.

(b): The wheat stocks are sold through tenders at the reserve price fixed by HLC or at higher prices if offered by tenderers. Year-wise prevailing whole-sale prices of wheat for the period October,2009- November,2012 are enclosed at Annexure-V. The statements showing the reserve prices from 2009-10 to 2012-13 is placed at Annexure-VI.

(c)&(d): Yes, Madam, as per the approved guidelines, a Committee headed by GM, FCI,(Region) has been delegated powers to undertake sale of wheat under OMSS (D) to Bulk consumers. While empanelling the eligible Bulk consumers in Delhi Region the competent committee did not consider Bulk consumers having their mills located in residential/non-conforming areas of Delhi as Hon'ble Supreme Court of India had ordered shifting of industries from the non-conforming areas, in the case of M.C. Mehta v/s Union of India and Others W.P.(C) No.4677/1985. Delhi Pollution Control Committee (DPCC) confirmed that 56 mills were located in approved industrial areas/non residential areas and these had either their consent or are under consideration for granting consent/renewal of consent. The Committee headed by G.M. (Delhi Region), FCI considered these 56 cases for empanelment and sale of wheat under OMSS (D) Bulk. The remaining 44 Mills which were located in residential/non-conforming cluster of Industries for redevelopment in MPD-2021, were not considered eligible by the Committee headed by GM, FCI, (Delhi Region). Later on one more buyer was empanelled as eligible by FCI

(e): Since October, 2009 to October, 2012, approximately 7.2 lakh tonnes of wheat has been sold through tender in Delhi. The wheat sold under the scheme has helped in moderating open market wheat prices.